

However the Delhi Municipal Corporation have taken steps to replace 560 tents by prefabricated structures and have under consideration a proposal to construct 670 improvised structures to replace tents by the end of July, 1962.

(b) Yes. It is proposed to give free text books to poor and deserving children to the extent of 30 per cent. of total enrolment in Class I and 10 per cent each in classes II and III by the Delhi Municipal Corporation.

(c) Rs. 50,000.

हिन्दी साहित्य सम्मेलन की कार्य-कारिणी समिति

२५७७ श्री भक्त दर्शन : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हिन्दी साहित्य सम्मेलन अधिनियम के अन्तर्गत जिस कार्य-कारिणी समिति की स्थापना सरकार द्वारा की जाती थी. उसकी स्थापना इस बीच कर दी गई है ; और

(ख) यदि हां तो उस समिति में कौन-कौन महान्भाव रखे गये हैं ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली)

(क) केन्द्रीय सरकार द्वारा स्थापित की जाने वाली प्रथम अंतरंग सभा का गठन कर दिया गया है ।

(ख) विवरण संलग्न है । सभा पटल पर रखा गया है । [देखिये परिशिष्ट ३, अनुबन्ध संख्या ८८]

Body to study Institutions of Hindu Marriage etc.

2578. Dr. L. M. Singhvi: Will the Minister of Law be pleased to state:

(a) whether it is proposed to set up a body to study the working and the consequences of domestic legislation relating to the institutions of marriage, family and succession among Hindus; and

(b) if so, what would be the precise terms of reference and the basis of composition?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): (a) No, Sir.

(b) Does not arise.

Recognition of Associations

2579. Shri S. M. Banerjee: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Accountant Generals of Bombay, Simla and Kerala have not restored recognition to associations even after the issue of orders by the Home Ministry:

(b) if so, the reasons therefor;

(c) the number of associations whose recognition has not yet been restored; and

(d) the steps taken by Government in this regard?

The Minister of Finance (Shri Morarji Desai): (a) Yes, Sir, except that the recognition of one of the two Associations of the staff of the office of the Accountant General, Punjab has been restored.

(b) The recognition of the associations has not so far been restored because the conditions laid down in the Central Civil Services (Recognition of Service Associations) Rules, 1959, are still to be fulfilled by them.

(c) Three.

(d) The members of the staff of the respective offices have been informed that the restoration of the recognition of the associations will be considered as and when the defects pointed out to them are remedied.

High Court of Assam

2580. Shri R. Barua: Will the Minister of Home Affairs be pleased to state:

(a) whether Government propose

to appoint a third judge for the High Court of Assam; and

(b) if so, when and why there has been so much delay in coming to a final decision?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) Owing to the difficulty in getting a suitable person for this high office, the vacancy could not be filled so far. The matter is under active consideration of Government.

Pension Benefits for I.N.A. Personnel

2581. Shri Yashpal Singh: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the former I.N.A. personnel receive no pensionary benefits;

(b) if so, what kind of help Government have provided for their rehabilitation; and

(c) how many I.N.A. personnel have received help from Government?

The Minister of Defence (Shri Krishna Menon): (a) The answer is in the negative. Indian Army personnel who had joined the I.N.A. and were subsequently discharged from the Army, were granted service pensionary benefits under the normal rules for their total service, including the period spent in the I.N.A.

(b) Apart from the grant of pensionary benefits, they have been treated like other ex-servicemen, and have enjoyed the following facilities in the matter of re-employment in Government service:

- (i) Preference in recruitment to posts for which military training is a qualification, such as in the Border Police, Armed Police, Home Guards, Watch and Ward etc. and also in recruitment to civilian

appointments in Defence installations;

- (ii) Relaxation of the age-limit for recruitment to the extent of service rendered in the Armed Forces plus a grace period of three years, if necessary; and

- (iii) priority as for retrenched Central Government employees in the matter of registration and submission of their names by Employment Exchanges when vacancies are notified by employing departments.

(c) Pensionary awards were granted to 10780 ex-I.N.A. personnel. Payments could not be made to a few persons as they were not traceable. Upto April 1962, 1183 ex-I.N.A. personnel had been re-enrolled in the Army, and 98 had been employed as civilians in Defence Establishments upto the 30th June 1961.

Manganese and Iron Ore in Bijapur District

2582. { **Shri R. G. Dubey:**
 { **Shri S. B. Patil:**

Will the Minister of Mines and Fuel be pleased to state:

(a) the number of applicants who have applied for exploiting the Manganese and Iron ore in Kamatagi hills near Bagalkot in Bijapur District of Mysore State;

(b) how many of them were granted the licence; and

(c) the average production per year in this area?

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajar-navis): (a) to (c). The information is being collected from the Government of Mysore and will be placed on the Table of the House as soon as available.